

punjab national bank
...the name you can BANK upon!

POSSESSION NOTICE For Movable/Immovable Properties
(Under Rule 8(1) Security Interest (Enforcement) Rule 2002)

The Authorized Officer of Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule - 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated here under calling upon the borrowers/guarantors/ mortgagors/Legal heir of guarantor to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within (60) sixty days from the date of receipt of said notice. The borrower/guarantor/mortgagor having failed to repay the amount notice is hereby given to the borrower/guarantors/mortgagors and the public in general that the undersigned has taken the **Symbolic possession** of the properties described herein below in exercise to powers conferred on him / her under section 13 (4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. **The borrower's / guarantor's / Mortgagor's attention is invited to the provision of Sub - Section (8) of section - 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers/guarantors /mortgagor's/Legal heir of guarantor in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Punjab National Bank for the amount and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.**

Name of the Borrowers/Guarantors/Mortgagors & Branch	Details of the Mortgaged Property on which possession taken	Demand Notice Date	Date of Possession	Amt. Due as per Demand Notice
Borrower/Mortgagor/Guarantor-M/s Sai Dal Mill Udhog, (Proprietor) Khushbu Gupta W/o Sachin Gupta, (Gaurantor) Munish Gupta S/o Kalicharan Gupta, Rakesh Kumar S/o Omprakash, A/c No. 3643008700003819, 3 6 4 3 0 0 1 B 0 0 0 0 0 9 6, 364300CF00000504 Branch-G.T Road, Etah	All that part & parcel of property including Plant & Machinery at-Rarpatti pargana-Etah Sakeet, Tehsil & Distt. Etah, Recorded in Bahi No. 01, Zild No. 5292, Page No. 93 to 190, Sr. No. 2075, Dated 12.02.2016, with SRO-Etah, Measuring Area 535.68 Sq mtrs, Standing in the name of Khushbu Gupta W/o Sachin Gupta. Boundaries: East :Property of Khan Sahab, West: Property of Anita Devi, North: Rasta 20ft Wide, South: Property of Deegar.	17.11.2024	12.02.2024	Rs. 1,13,83,710.00 (Rupees one Crore Thirteen Lac eighty three thousand Seven Hundred ten Only) Plus Intt. & other Admissible charges Thereon.

Place: Etah Date: 12.02.2024

Authorised Officer
Punjab National Bank

A F ENTERPRISES LIMITED
Regd. Off: 15/18, Basement B Portion, West Patel Nagar, Delhi-110008
Corp Off: Plot No. 8, Sector-5, Main Mathura Road, Faridabad, Haryana-121006
Email Id: info.afenterprises@gmail.com Website: www.afenterprisesindia.in, CIN: L18100DL1993PLC016354

EXTRACT OF CONSOLIDATED AND STANDALONE FINANCIAL RESULTS FOR QUARTER ENDED 31ST DECEMBER, 2023
(Amount in Lakhs.)

Sr. No.	Particulars	Standalone		Consolidated		Quarter Ended 31.03.2022 (Unaudited)
		Quarter Ended 31.12.2023 (Unaudited)	Nine Months Ended 31.12.2023 (Unaudited)	Quarter Ended 31.12.2022 (Unaudited)	Nine Months Ended 31.12.2022 (Unaudited)	
1	Total Income from Operations	140.34	397.09	209.09	140.37	219.30
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	-13.95	-99.57	13.84	-16.04	8.27
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-13.95	-49.57	13.84	-16.04	8.27
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-12.98	-30.06	10.92	-15.07	5.34
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive income (after tax))	-12.98	-30.06	10.92	-15.07	5.34
6	Paid Up Equity Share Capital (Face Value of ₹ 10/- each)	1,411.36	1,411.36	1,411.36	1,411.36	1,411.36
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	1,962.21	1,962.21	553.42	1,901.52	561.23
8	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) -					
1. Basic:	-0.09	-0.21	0.08	-0.11	-0.24	0.04
2. Diluted:	-0.09	-0.21	0.06	-0.11	-0.24	0.03

NOTES: 1) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange and the listed entity **www.afenterprisesindia.in**

2) The above result have been reviewed by the audit committee and approved by the Board of Directors at its meeting held on 14.02.2024 and subject to limited review by the statutory auditor as indicated above.

For AF ENTERPRISES LIMITED
Sd/-
Santosh Kumar Kushawaha
Managing Director
DIN: 02994228

Date: 14th February, 2024
Place: Faridabad

APPLE METAL INDUSTRIES LIMITED
CIN-L74110DL1972PLC206966
Regd. Off.: 288 AGCR ENCLAVE, EAST DELHI, NEW DELHI-110092
Telephone Number:+919818422928, Email id:office@applegroup.co.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023
(Rs. in Lakh except EPS)

S. No.	Particulars	Quarter ended		Nine-months ended		Year Ended 31.03.2023
		31.12.2023	30.09.2023	31.12.2022	31.12.2022	
1.	Total income from operations	945.20	3,019.63	0.13	3,964.83	1,265.20
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	63.46	84.36	(17.66)	153.60	26.94
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	63.46	84.36	(17.66)	153.60	26.94
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	63.46	84.36	(17.66)	153.60	28.57
5.	Total comprehensive income for the period /year [Comprising profit/(loss) for the period/ year (after tax) and other comprehensive income (after tax)]	63.46	84.36	(17.66)	153.60	28.57
6.	Paid up equity share capital	600.61	600.61	600.61	600.61	600.61
7.	Reserves (excluding revaluation reserve)	1,977.11	1,977.11	1,151.24	1,977.11	1,977.11
8.	Earnings per share (of ₹ 2/- each) (not annualised)					
(1) Basic	1.06	1.40	(0.29)	2.56	1.41	0.48
(2) Diluted	1.06	1.40	(0.29)	2.56	1.41	0.48

Notes:
The above is an extract of the detailed format of Standalone Financial Results for the quarter and nine months ended on 31st December 2023 filed with the Stock Exchanges under Regulation 30 and Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter and nine months ended on 31st December 2023 are available on the Company's website **www.applemetal.co.in** and on Stock Exchange website (**www.cse-india.com**)

The above unaudited Financial Results for the quarter ended 31st December, 2023 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on February 14, 2024.

Apple Metal Industries Limited
Sd/-
ASHOK KUMAR
(MANAGING DIRECTOR)
DIN:08376820

Date: Delhi
Date: 15th February, 2024

INTEGRATED CAPITAL SERVICES LIMITED
CIN: L74899DL1993PLC051981
Regd. Office: 606 New Delhi House, 27 Barakhamba Road, New Delhi 110 001

STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023
(Rs. Lakhs except EPS)

Particulars	Unaudited			Audited
	3 months ended	Year to date figure of current period ended	Corresponding 3 months ended in the previous period	
1 Total income from operations	16.61	34.49	21.22	169.37
2 Net profit for the period (before tax)	1.81	(16.88)	(0.57)	90.18
3 Net profit for the period (after tax)	(12.21)	(3.75)	(0.35)	74.30
4 Total comprehensive income (comprising profit/loss for the period after tax and other comprehensive income (after tax))	(12.21)	46.87	(0.35)	74.30
5 Paid up equity share capital (Face value of Re. 1/- each)	355.84	355.84	355.84	355.84
6 Earnings per share (face value of Re. 1/- each) (not annualised)				
- Basic and Diluted earnings per share (in Rs.)	(0.03)	0.13	-	0.21

Notes:
1 The Audited consolidated financial results were reviewed by the Audit Committee at its meeting held on February 14, 2024, and approved by the Board of Directors at its meeting held on February 14, 2024.
2 The Statutory Auditors of the Company have carried out review of the aforesaid standalone and consolidated financial results for the quarter ended on December 31, 2023 in accordance with Regulation 33 of the SEBI (Listing Obligation and Disclosures Requirements) Regulations, 2015, and the Company hereby declares and confirm that Auditor's Report on the unaudited standalone financial results of the Company is with unmodified opinion. In line with the provisions of Ind AS-108 'Operating Segments' as notified under the Companies (Ind AS) Rules, 2015, and as provided in section 133 of the Companies Act, 2013, the operations of the Company fall under the head 'providing consultancy and advisory services', which is considered to be the only reportable segment by the management. Pursuant to change in Object Clause of the Company, the activities of the Company are services in the nature of advisory in matters related to Insolvency and Bankruptcy.
3 The Company's wholly owned subsidiary company, ICSC Consulting Private Limited, is investing about Rs. 20 Lacs in SLO Technologies Private Limited, equal to about 0.10% of its diluted equity capital. SLO provides services for business evaluation and associated risks.
4 The Company's application to obtain 'In Principle' approval at first instance (IPE) will be submitted to IBI after appointment of Management Personnel. The Company will give effect to conditions, if any, as may be provided by IBI, which shall enable the Company to obtain final registration as an IPE. The Company has a policy to carry out assessment of Fair Value of its assets (property, plant and equipment; and investments) at the earlier of 24 months (now falling due on June 30, 2025) or a Significant Change in Business circumstances after the last review, and the assets have accordingly been assessed. The Company values its Non-Current Liabilities on Fair Value as at each reporting date.
5 The Company has opted for the publication of consolidated financial results during this financial year. The standalone and consolidated financial results of the Company for the period ended December 31, 2023, are available at the Company's website, **www.raas.co.in** and BSE Limited website, **www.bseindia.com**.
6 The Chief Financial Officer has certified that the financial results for the period ended December 31, 2023, do not contain any false or misleading statement or figures and do not omit any material fact which may make the statements or figures contained therein misleading.
7 The financials of the Company on standalone basis for the quarter ended on December 31, 2023 are as under:

(Rs. in Lakhs)

Sl. No.	Particulars	Nine months ended December 2023	Quarter ended December 2023
(i)	Total Income from operation	4.17	0.82
(ii)	Profit for the period before tax	(18.46)	(7.27)
(iii)	Profit for the period after tax	(4.17)	(17.59)
(iv)	Other comprehensive income/(loss)	85.57	(7.00)
(v)	Total comprehensive income/(loss) (comprising profit/loss for the period after tax and other comprehensive income (after tax)) (iii+iv)	81.55	(17.59)

10 The figures for the previous quarter ended have been regrouped / rearranged, wherever necessary, to confirm to the current period's classification and presentation.

By Order of the Board
Integrated Capital Services Limited
Sd/-
Sajeev Bhushan Deora
Chairman & Director
DIN: 00003395

Dated: February 14, 2024
Place: New Delhi.

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR NORTHERN REGION, NEW DELHI
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of
FIRST GLOBAL FINANCE PRIVATE LIMITED
(The Company) having its registered office at 15/38 GF Geeta Colony, Back Portion Mother Dairy, Krishna Nagar, New Delhi-110031

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on February 13, 2024 to enable the Company to change its Registered Office from 'National Capital Territory of Delhi' and 'Haryana' to 'State of Maharashtra'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the B-2 Wing, 2nd Floor, Pt. Deendayal Anandya Shawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant at its registered office at the address mentioned below.

Regd. Office : 15/38 GF Geeta Colony, Back Portion Mother Dairy, Krishna Nagar, New Delhi East, Delhi-110031

For and on behalf of
First Global Finance Private Limited
Sd/-
Neeraj Khanna Ragbir chand
Director
Date : 15.02.2024
Place : New Delhi
DIN : 00520483
5/501, Aster, Mhade Compound, Oshiwara, Andheri (W), Mumbai-400053

"FROM INC-26"
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR NORTHERN REGION, NEW DELHI
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of
VBROS AUTO PRIVATE LIMITED
having its registered office at A-1/118, IIIRD FLOOR, SAFDARJUNG ENCLAVE, NEW DELHI-110029

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 25th October 2021 to enable the Company to change its Registered office from the 'National Capital Territory of Delhi' to 'State of Haryana'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Anandya Shawan, CGO Complex, Lodhi Road, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy of the applicant Company at its registered office at the address mentioned below.

Regd. Office : A-1/118, IIIRD FLOOR, SAFDARJUNG ENCLAVE, NEW DELHI-110029

By order of the Board
For VBROS AUTO PRIVATE LIMITED
Sd/-
Vijay Khemchandani
Director
Date : 16.02.2024
Place : New Delhi
DIN : 00853628
H.No 15, Sector 14, Gurgaon, Haryana, India, 122001

PUBLIC NOTICE
BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI & HARYANA
Advertisement for change of Registered Office of the LLP from one State to another.

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 read with Rule 17(4) of the Limited Liability Partnership Rules, 2009

AND
In the matter of
TECHNO PLANNERS LLP
(LLPIN: AAL-1898)
having its Registered Office at G-5, GAGAN DEEP RAJENDRA PLACE, NEW DELHI-110008

Notice is hereby given to the general public that **TECHNO PLANNERS LLP** proposes to make a petition to Registrar of Companies, Delhi & Haryana under section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the 'National Capital Territory of Delhi' to the State of 'Madhya Pradesh'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal on (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the Registrar of Companies, Delhi & Haryana at 4th Floor, ICFI Tower, 61, Nehru Place, New Delhi-110019 within Twenty One days (21) from the date of publication of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below.

G-5, GAGAN DEEP RAJENDRA PLACE, NEW DELHI-110008

For & On Behalf of
TECHNO PLANNERS LLP
Sd/-
VIKASH JAIN
(Designated Partner)
Date : 15.02.2024
Place : New Delhi
DPIN : 08541428

"IMPORTANT"
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DHAMPUR SPECIALITY SUGARS LIMITED
CIN:L24112UP1992PLC014478
Village Pallawala, Tehsil Dhampur, District
Bijnor (U.P.)- 246761

EXTRACT FINANCIAL RESULTS FOR QUARTER & NINE MONTH ENDED 31ST DECEMBER, 2023
(Rs. in Lakhs)

S. No.	Particulars	Quarter ended		Nine Month Ended		Consolidated		Standalone		Consolidated	
		Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Audited	Audited
1	Total Income from Operations	694.79	583.78	420.82	1581.64	853.95	759.52	641.00	2072.09	1606.38	1324.79
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items #)	71.38	153.68	52.22	226.11	15.79	73.43	154.96	58.12	231.89	45.69
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items #)	71.38	153.68	52.22	226.11	15.79	73.43	154.96	58.12	231.89	45.69
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items #)	52.82	113.72	39.17	167.32	2.27	54.39	115.24	43.43	172.29	27.43
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	52.82	113.72	39.17	167.32	2.27	54.39	115.24	43.43	172.29	27.43
6	Equity Share Capital	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year										
8	Earnings Per Share (Equity Share of Rs. 10/- each) (for continuing and discontinued operations) -										
1. Basic:	0.67	1.43	0.49	2.11	0.03	0.68	1.45	0.55	2.17	0.35	0.13
2. Diluted:	0.67	1.43	0.49	2.11	0.03	0.68	1.45	0.55	2.17	0.35	0.13

Notes:-
1 The above results were reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 14.02.2024
2 The Statutory Auditor of the company have issued a Limited Review report on the Un-Audited standalone and consolidated financial result for the Quarter & Nine Month ended 31st December 2023
3 The above is an extract of the details format of the Audited standalone & Consolidated financial result filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 the full format of the Audited standalone & Consolidated financial result are available on the website of the stock Exchange at **www.bseindia.com** and on the company's website **www.dhampurgreen.com**.

For Dhampure Speciality Sugars Ltd.
Sd/-
Anesh Jain
Company Secretary

Place: New Delhi
Date: 15.02.2024

WELCURE DRUGS AND PHARMACEUTICALS LTD.
CIN NO. : L24232DL1996PLC227773
Regd. Off. : 16/7/22, Gali No-3 East Azad Nagar, Shahdara, New Delhi-110051
Email Id : welcuredrugs22@gmail.com, Website : www.welcuredrugs.com
Phone: 91-11-23524610 Fax No: 91-11-23524610

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31st DECEMBER, 2023
(In Lakhs)

Particulars	Quarter Ended (31/12/2023)	Year to date (31/12/2023)	Corresponding 3 months ended in the previous year (31/12/2022) (Unaudited)
1. Total Income from Operations	3.55	3.49	0.69
2. Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-2.72	-15.55	-0.24
3. Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-2.72	-15.55	-0.24
4. Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-2.72	-15.55	-0.24
5. Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive income (after tax))	-2.72	-15.55	-0.24
6. Equity Share Capital	1343.91	1343.91	1343.91
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	-	-
8. Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) Basic and Diluted	(0.00)	(0.01)	-

Notes:
1 The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Half Year Financial Results are available on the websites of the Stock Exchange(s) and the Company website.
2 The impact on net profit/loss, total comprehensive income or any other relevant financial items due to changes in accounting policies shall be disclosed by means of footnote.
3 # Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules/AS Rules, whichever is applicable.

For WELCURE DRUGS AND PHARMACEUTICALS LTD.
Sd/-
Vishal Mehra
Designation : Managing Director
DIN : 09717741

Date : 14.02.2024

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RITCHIE BROS AUCTIONEERS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	RITCHIE BROS AUCTIONEERS INDIA PRIVATE LIMITED														
1.	Name of Corporate Person	RITCHIE BROS AUCTIONEERS INDIA PRIVATE LIMITED														
2.	Date of Incorporation of Corporate Person	July 07, 2006														
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.														
4.	Corporate Identity Number of Corporate Person	U74991DL2006FTC150592														
5.	Address of the Registered Office and Principal Office of Corporate Person	3rd Floor, Anand Plaza, Plot No. 2, L.S.C. Sainik Vihar, Pitampura, Delhi, India, 110034														
6.	Liquidation commencement date of Corporate Person	13th February, 2024														
7.	Name, address, email address, telephone number and the registration number of the liquidator.	<table border="1"> <tr> <td>Name</td> <td>Adarsh Sharma</td> </tr> <tr> <td>Registration number of the Liquidator</td> <td>IBBI/IPA-001/IP-P01256/2018-2019/12045</td> </tr> <tr> <td>Address</td> <td>J-6A Kalish Colony, New Delhi-110048</td> </tr> <tr> <td>Telephone Number</td> <td>+919810074285</td> </tr> <tr> <td>Email registered with IBBI</td> <td>adarsh@darshadca.com</td> </tr> <tr> <td>Email on which claims have to be sent</td> <td>vollyrbai@gmail.com</td> </tr> <tr> <td></td> <td>adarsh@darshadca.com</td> </tr> </table>	Name	Adarsh Sharma	Registration number of the Liquidator	IBBI/IPA-001/IP-P01256/2018-2019/12045	Address	J-6A Kalish Colony, New Delhi-110048	Telephone Number	+919810074285	Email registered with IBBI	adarsh@darshadca.com	Email on which claims have to be sent	vollyrbai@gmail.com		adarsh@darshadca.com
Name	Adarsh Sharma															
Registration number of the Liquidator	IBBI/IPA-001/IP-P01256/2018-2019/12045															
Address	J-6A Kalish Colony, New Delhi-110048															
Telephone Number	+919810074285															
Email registered with IBBI	adarsh@darshadca.com															
Email on which claims have to be sent	vollyrbai@gmail.com															
	adarsh@darshadca.com															
8.	Last date for submission of claims	13th March, 2024														

Notice is hereby given that the **RITCHIE BROS AUCTIONEERS INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 13th February, 2024. The stakeholders of **RITCHIE BROS AUCTIONEERS INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 13th March, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
Adarsh Sharma, FCA
Liquidator of RITCHIE BROS AUCTIONEERS INDIA PRIVATE LIMITED
Registration No. IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA valid up to 30-10-2024

Date: 16th February, 2024
Place: New Delhi



WELGA
FOODS LIMITED

Corporate Identification Number (CIN)- L15419UP1983PLC005918
Regd Office: Shiamnagar Budaun Uttar Pradesh

Statement of Unaudited Financial Results for the Quarter and Nine Months ended 31st December, 2023
(Rs. In Lakhs)

Sl. No.	Particulars	Quarter Ended		Nine Months Ended		Year ended 31
		31.12.2023		31.12.2022		
		31.12.2023	31.12.2022	31.12.2023	31.12.2022	
I	Total Income from operations		534.78			
II	Net Profit/(Loss) before exceptional items, tax and/or Extraordinary items		-84.71			
III	Net Profit / (Loss) before tax after exceptional items, and/or Extraordinary items		-136.91			
IV	Net Profit / (Loss) after tax, exceptional items, and/or Extraordinary items		-136.91			
V	Total Comprehensive Income for the period (Comprising Profit/(Loss) and other comprehensive Income for the period)		-136.91			
VI	Paid-up equity share capital (Face value of Rs. 10/- each)		32.66			
VII	Reserves (excluding Revaluation Reserve) as per balance sheet of previous accounting year		-			
VIII	Earnings per equity share (EPS) (Face value of Rs. 10/- each) (not annualised)					
	- Basic (Rs.)		-4.19			
	- Diluted (Rs.)		-4.19			

Notes:-

- The above results have been reviewed and approved by the Board of Directors and Statutory Auditor's of the Company. The financial results have been prepared in accordance with the provisions of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Regulations, 2015. The results are subject to audit by the Statutory Auditor. The report does not have any qualification/modification.
- The operations of the Company relate to single segment i.e. Processing & packaging of vegetables.
- Deferred income tax assets has not been recognised till 31.12.2023 as the reversal is not probable.
- The figures for the corresponding previous periods have been regrouped wherever necessary to conform with the current period's presentation.
- Processed & preserved vegetables being a seasonal industry, the performance of the Company is not representative of the annual performance of the Company.
- The GST department has conducted inspection on 26.08.2023 under section 68 of the CGST Act, 2017. The company is subject to GST @18% instead of 5%/12% paid by the company. The company has paid a total of Rs. 52.19 lakhs including penalty of Rs. 3.15 lakhs has been paid and disclosed in the financial statements for the year ended 31.12.2023. The final liability, interest and levies thereon , if any , could not be ascertained before the appropriate authority and therefore no provision for interest and penalty has been made.

Place: Gurgaon
Dated: February 14, 2024

